

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

I.A. 3/2015 in Petition(s) for Special Leave to Appeal (C) No(s).
33455/2014

(Arising out of impugned final judgment and order dated 10/07/2014
in WP No. 9480/2013 passed by the High Court of Judicature at
Allahabad)

s) M/S GALAXY PAPERS (PVT) LTD

Petitioner(

VERSUS

nt(s) STATE OF UP AND ORS.

Responde

(For deletion of the name of respondent)

Date : 01/02/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT
[IN CHAMBERS]

For Petitioner(s)

Ms. Rashmi Singh, Adv.
Mr. Rohit Sthalekar, Adv.

For Respondent(s)

Mr. D.K.Goswami, Adv.
Mr. Upendra Mishra, Adv.
Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

forma Application for deleting the name of pro
is respondent Nos.8 to 32 from the array of parties

allowed at the risk of the petitioner.

Amended cause title be filed within 7 days.

Signature Not Verified
Digitally signed by
SAPNA BISHT
Date: 2016.02.02

(ASHIMA CHHABRA)

(RAJINDER KAUR)

SR. P.A.

COURT MASTER

17:14:15 IST
Reason: